

FORM NO. 4  
(See Rule 42 )

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH : : : : : GUWAHATI

## ORDER SHEET

*(Continued)* APPLICATION NO ... 19..... OF 2001.  
vs (OA 276/98)

Applicant (s) B.B. Sharma vs

Respondent (s) Dr. R.S. Yadav.

Advocate for Applicants (s) Mr. Adil Ahmed

Advocate for Respondent (s)

Case -

| Notes of the Registry | Date | Order of the Tribunal |
|-----------------------|------|-----------------------|
|-----------------------|------|-----------------------|

5.6.01

Issue notice to show cause as to  
why the contempt proceeding shall not  
be drawn up against the alleged contem-  
per, returnable by three weeks.

List on 5-7-2001 for orders.

CC Usha  
Member

Vice-Chairman

List on 27-07-2001 to enable the  
parties to obtain necessary instructions.

CC Usha  
Member

Vice-Chairman

On the prayer of Mr. A. Deb Roy,  
learned Sr.C.G.S.C. for the respondents,  
further 3 weeks time is granted to furnish  
necessary instruction on the applicant.

List on 20-8-2001 for order.

CC Usha  
Member

Vice-Chairman

Notice prepared and sent to D.G. for  
onus the respondent No 1. by legal  
A.D. vide A.C.No. 2121 dated 18/6/01.

mb

14/6/01

(2)

Case No. C.P. 19 of 2001

Service Report was  
still awaited.

20.8.01

List on 3.01.01 for orders.

KK-H  
4.7.01

I C U Shau  
Member

Vice-Chairman

Order of Commandery  
3rd Court of Addl. Magistrate  
~~Arrested~~  
arrester on 11.9.2001 (Reg. No. 1781).  
T.M.Zay  
4.7.01.

1m

3.10.2001

Heard Mr. A. Ahmed, learned counsel  
for the applicant and Mr. B. C. Pathak, Addl.  
C.G.S.C for the respondents.

List the matter again on 16.11.01  
to enable the respondents to obtain the  
necessary instruction on the matter.

Show cause has not  
been filed.

26.10.01

Vice-Chairman

bb  
16.11.01

List on 7/12/01 to enable the  
respondents to file reply.

Show cause has not  
been filed.

26.12.01

I C U Shau  
Member

Vice-Chairman

mb  
7.12.01

At the request of Sri A. Deb Roy,  
learned Sr. C.G.S.C. for the respondents  
four weeks time is allowed to file reply.

List on 10.1.02 for order.

Member (J)

I C U Shau  
Member (A)

No. reply has been  
filed.

9.1.02

mb

10.1.02

List on 11.2.2002 to enable the  
respondents to obtain necessary instruc-  
tions.

I C U Shau  
Member

Vice-Chairman

mb

3  
3  
C.P. 19/2001

| Notes of the Registry  | Date    | Order of the Tribunal   |
|--|---------|---|
|  | 11.2.02 | <p>Heard Mr. A.Deb Roy, learned Sr. C.G.S.C. for the respondents and also Mr. A.Ahmed, learned counsel for the applicant.</p> <p>Mr. A.Deb Roy, learned Sr. C.G.S.C. referred the communication sent by respondents indicating the steps for implementation of the Judgment and order of the Tribunal dated 12.2.1999 passed in O.A. No. 276/1998 as well as signal No. Q5838 dated 31.1.2002 sent by from HQ, Eastern Command (ST) mentioning the decision of the authority for implementation of the order and to make payment etc. to the applicant. The aforementioned communication was sent by Officer Commanding to Mr. A.Deb Roy, learned Sr. C.G.S.C. vide signal No.519/Civ/PC/ST-12 dated 6.2.2002. A copy of the said communication is placed on records. In that circumstances the Contempt proceeding stands dropped.</p> |
| <p><u>18.2.2002</u><br/>Copy of the order has<br/>sent to the Dftee. for<br/>issuing the same to the<br/>L/Advocals from the party</p> <p><i>Arif 19/2</i></p> |         | <p><i>CCW</i><br/>Member</p> <p><i>Vice-Chairma</i></p>   |